

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:5508  
ANSWERED ON:29.08.2001  
REVIEW OF RETIREMENT AGE  
DR. KIRIT SOMAIYA;MADHAVRAO SCINDIA

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Government have authorised the administrative Ministries concerned for roll back of retirement age in public undertakings and public enterprises under them from 60 years to 58 years; and

(b) if so, formula evolved to compensate the employees concerned for the likely loss to be suffered by them with such roll back and how far it would be equitable to them, vis-à-vis their counterpart who retired at the age of 60 years, indicating the steps to bring about a degree of parity between them?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES, MINISTER STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE II DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a): The Government has delegated the authority to the Minister-in-Charge of the administrative Ministries to approve proposals for roll back of age of superannuation from 60 years to 58 years, which are duly approved by their Board of Directors.

(b): The compensation will normally be governed by the terms and conditions of appointment and the service rules of the PSU concerned. It is for the Board of Directors of the PSU concerned to consider this aspect while recommending roll back of age of retirement to the administrative Ministries concerned for approval.